

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 3 SEP 1993

APPLICATION NO(s).

501

193

Applicant(s)

To. A. VISHVANATH

Respondent(s)

G.M. Wheel & Axle

1. A. VISHVANATH, Assistant Programmer, EDP Course, Wheel & Axle Plant (Mining or Railways) Yelachantai, Bangalore-6.
2. The General Manager, Wheel & Axle Plant, Yelachantai, Bangalore.
3. The Chief Personnel Officer, Wheel & Axle Plant, Yelachantai, Bangalore-6.
4. Sri. C. Jagdish, Advocate, II, Teertha Building K. P. West, Bangalore-1.
5. Sri. A. N. Venkappa, Advocate, No. 4, 2nd Cross, R. V. Road, Opp. Bangalore Hospital, Bangalore.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on 19.8.93.

Re: Jesus

N. Anil S
FIR DEPUTY REGISTRAR
JUDICIAL BRANCHES 19/8/93

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 19TH DAY OF AUGUST, 1993.

PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr. V. Ramakrishnan, .. Member(A)

APPLICATION NUMBER 501 OF 1993.

A. Vishwanath,
S/o late Dr. Appajappa,
Aged about 41 years,
Working as Assistant Programmer
in E.D.P. Centre, Wheel and Axle Plant,
(Ministry of Railways), Yelahanka,
Bangalore-560 064. .. Applicant.
(By Sri C. Jagadish, Advocate)

v.

1. The General Manager,
Wheel and Axle Plant, Yelahanka,
Bangalore-560 064.
2. The Chief Personnel Officer,
Wheel and Axle Plant, Yelahanka,
Bangalore-560 064. .. Respondents.

(By Sri A.N. Venugopal, Advocate)

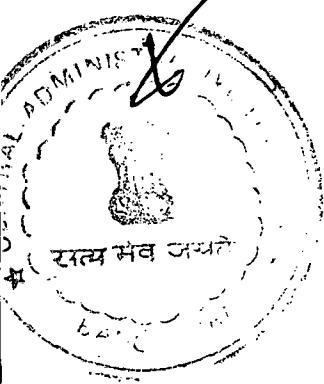
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This application having come up for hearing to-day, Hon'ble Vice-Chairman made the following:

O R D E R

There is absolutely no use in keeping this application pending. We gave the applicant a chance to appear in the competitive departmental examination on the basis of which his claim for promotion as a Programmer should be considered. We are now told that the applicant did not take that examination and had instead absented himself from appearing in the said examination.

Counsel for the applicant submits that his client could not take the examination because he was unwell. If that is



the truth it is certainly unfortunate. But, the position is without passing the competitive departmental examination he cannot be considered for promotion as Programmer. By not taking the examination the matter has worsened as in that event his claim for promotion cannot be considered at all. On this short point this application fails and is dismissed. No costs.

Sdt

MEMBER(A)

Sdt

VICE-CHAIRMAN.

TRUE COPY

M. Olu S 3/9/93
SECTION OFFICER
COMMITTEE FOR INVESTIGATIVE TRUST
ADVISORIAL BENCH
BANGKALAN